

THE SUGARCANE CONTROL (ADDITIONAL POWERS)  
ACT, 1962

No. 39 OF 1962

[16th September, 1962]

An Act to empower the Central Government to amend the Sugarcane (Control) Order, 1955 with retrospective effect in respect of certain matters.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Sugarcane Control (Additional Powers) Act, 1962.

Power to amend the Sugarcane (Control) Order with retrospective effect in respect of certain matters. 2. Notwithstanding that no provision has been made in section 3 of the Essential Commodities Act, 1955, for making an order under 10 of 1955, that section with retrospective effect, the Central Government may, if satisfied that public interest so requires, by order notified in the Official Gazette, amend either prospectively or retrospectively the Sugarcane (Control) Order in respect of any matter for which provision has been made in clause 3A and the Schedule of that Order, and any such amendment may contain such supplemental, incidental and consequential provisions as the Central Government may deem necessary:

Provided that no such order shall be made so as to have retrospective effect from a date earlier than the 1st day of November, 1958.

*Explanation.*—In this section 'Sugarcane (Control) Order' means the Sugarcane (Control) Order, 1955 made under section 3 of the Essential Commodities Act, 1955 by notification of the Government 10 of 1955, of India in the Ministry of Food and Agriculture, S.R.O. No. 1863 dated the 27th August, 1955 and as amended from time to time.